## NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 114(ND)2015 CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN HON'BLE MEMBER (J)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.07.2016 AT 10.30 A.M

NAME OF THE COMPANY: M/s. Mukesh Kumar Sharma & Ors. V/s. M/s. Interads Adverting Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1. SANJANA SADDY ADV. PETITIONIER Regime Saddy.

1.) MR. Suddhauth Yaddu Adu. Shespondents & right.

2.) Ms. Vijete Mukhigu Adv. J. 2,326.

3.) Ms. Janushue Große Adv. J. 2,326.

## Order

Learned counsel for the petitioner prays for 10 days time to file the reply to the respondent's application seeking vacation of the stay granted on 19.11.2015. Rejoinder, if any, by the respondents may be filed within one week thereafter.

 Though opportunity had already been given to the petitioner to file the same, in the interest of justice one more opportunity is given subject to payment of cost of Rs.5,000/- payable to the NCLT, Library fund.

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- The respondents had also been directed to pay the cost of Rs. 10,000/vide order dated 05.05.2016 which they undertake to do during the course
  of the day. Let proof of filing the same be placed on record.
- List the matter on 5.08.2016 at 10.30 a.m.

(Ina Malhotra)

Sdf

Member Indicial

Sal-(R.Varadharajan)

Member Judicial